

**GOVERNMENT OF INDIA
MINES AND MINERALS
LOK SABHA**

UNSTARRED QUESTION NO:5302

ANSWERED ON:28.04.2000

MEMORANDUM BY STAFF UNION OF SINGARENI COLLIERIES COMPANY LTD.

CHELLAMELLA SUGUNA KUMARI;KINJARAPU YERRANNAIDU

Will the Minister of MINES AND MINERALS be pleased to state:

(a) whether the Staff Union of Singareni Collieries Company Ltd. has submitted a Memorandum urging for opening of 16 new coalmines and allow certain exemptions to the Singareni Collieries Company Ltd. under the New Coal Policy;

(b) if so, the details thereof; and

(c) the reasons for not resolving the coalmine workers' Sixth Wage Board Agreement?

Answer

THE MINISTER OF STATE FOR MINES & MINERALS

(SMT. RITA VERMA)

(a) & (b) Yes, Sir. The workers have submitted memorandum relating to clearance of pending projects, early finalisation of National Coal Wage Agreement (NCWA)-VI and new coal policy.

(c) Joint Bi-partite Committee of the Coal Industry (JBCCI)-VI was constituted on 3.4.1997 to negotiate and finalise the National Coal Wage Agreement-VI. However, the package on pay/wage revision offered by the managements of coal companies has not been accepted by the workers Unions. Besides this, the Unions have not accepted the periodicity of 10 years for future wage revision as prescribed by the Department of Public Enterprises. The negotiations are still going on in JBCCI to finalise the wage agreement (NCWA-VI). Pending finalisation of NCWA-VI, interim relief @ 12% of basic + Fixed Dearness Allowance (FDA) as on 30.6.1996 has already been paid to the workers.